

ITEM NO.28

COURT NO.1

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Writ Petition (Civil) No.467/2024

UJJAWAL GAUR

Petitioner(s)

VERSUS

MINISTRY OF EDUCATION & ORS.

Respondent(s)

Date : 29-07-2024 This petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE  
HON'BLE MR. JUSTICE J.B. PARDIWALA  
HON'BLE MR. JUSTICE MANOJ MISRA

For Petitioner(s)

Petitioner-in-person

For Respondent(s)

Ms. Pankhuri Shrivastava, Adv.  
Ms. Neelam Sharma, AOR

UPON hearing the counsel the Court made the following  
O R D E R

- 1 We decline to entertain a Public Interest Litigation at the behest of a lawyer who seeks to challenge the decision of the University Grants Commission to cancel the UGC-NET examinations due to an alleged paper leak.
- 2 However, while declining to entertain PIL for the above reasons, we clarify that we have not expressed any opinion on the merits of the case.
- 3 The Petition is accordingly dismissed.
- 4 Pending applications, if any, stand disposed of.

(CHETAN KUMAR)  
A.R. -cum-P.S.

(SAROJ KUMARI GAUR)  
Assistant Registrar